

# ACT No. XXX OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 23rd  
September, 1925.)

## An Act further to amend the Indian Limitation Act, 1908.

**W**HEREAS it is expedient further to amend the Indian  
Limitation Act, 1908, for the purposes hereinafter  
appearing; It is hereby enacted as follows:—

**1.** (1) This Act may be called the Indian Limitation  
(Amendment) Act, 1925. Short title and  
commencement.

(2) It shall come into force on the first day of April, 1926.

**2.** In the First Division of the First Schedule to the Indian  
Limitation Act, 1908 (hereinafter called the said Act),— Amendment of  
Article 5 of  
First Schedule  
to Act IX of  
1908.

(a) after Article 4 the heading “*Part IV.—One year.*”  
shall be inserted;

(b) in Article 5—

(i) to the entry in the first column the following  
shall be added namely:—

“ where the provision of such summary procedure  
does not exclude the ordinary procedure  
in such suits and under Order XXXVII  
of the said Code ”;

(ii) for the entry in the second column the entry  
“ One year ” shall be substituted; and

(c) the heading “*Part IV.—One year*” after Article 5  
shall be omitted.

**3.** In the Third Division of the First Schedule to the said  
Act, in the entry in the first column of Article 159, after the  
figures and letter “ 128 (2) (f) ” the words and figures “ or  
under Order XXXVII ” shall be inserted. Amendment of  
Article 159 of  
First Schedule  
to Act IX of  
1908.

*Price 1 anna or 1½ d.]*